

12.53 hrs.

**BUSINESS ADVISORY COMMITTEE
THIRD REPORT**

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): I beg
to present the Third Report of the
Business Advisory Committee.

SHRI HARI VISHNU KAMATH
(Hoshangabad): Sir, on a point of
clarification. Please refer to para-
graph 7 of the Report which has been
submitted to the House. It is a very
curious and rather intriguing para. It
says:

"The Committee noted in this
connection the 14th Report of the
Committee on Private Members'
Bills and Resolutions (Third Lok
Sabha) was adopted by the House
on 8th March 1963."

—that is, fourteen years ago. But the
successor Committee...

MR. SPEAKER: On what is he
speaking?

SHRI HARI VISHNU KAMATH:
On the Report of the Committee on
Private Members' Bill and Resolutions.

MR. SPEAKER: This is the Report
of the Business Advisory Committee.

12.54 hrs

**MOTION RE ANNUAL REPORT OF
UNIVERSITY GRANTS COMMIS-
SION FOR 1975-76—Contd.**

MR. SPEAKER: We will now take
up further consideration of the Annual
Report of the University Grants Com-
mission. Shri Lakkappa will continue
his speech.

SHRI K. LAKKAPPA (Tumkur)
Mr. Speaker, Sir, this is a good op-
portunity for me to congratulate you

on your elevation as Speaker. It is a
matter for pride not only for Karna-
taka but for the entire country. I
wish you all success.

When I was speaking on this very
important subject, my hon. friend,
Shri Mavalankar, interjected me.

The other day I was referring to
the functioning of the Business Man-
agement Institute at Bangalore. The
demand is fully justified that it should
come within the purview of the Uni-
versity Grants Commission as the
Education Ministry is spending crores
of rupees on this Institute, and there
is need to control the squandering of
money by this Institute. I have got
all the relevant record with me. I
hope this Ministry would exercise
diligence and prudence to probe into
this matter immediately.

There is one Director, Mr. Ramas-
wamy, who is the head of this In-
stitute to which the Education Minis-
try provides Rs. 18 lakhs. The Karn-
ataka Government has given them Rs.
30 lakhs as developmental grants,
together with 100 acres of land free.
As this is taxpayer's money, the
Director of the Institute cannot act
according to his whims and fancies,
by-passing the rules and regulations
of the Institute.

Corrupt practices are prevailing
there. More than Rs. 5 lakhs have
been squandered out of the building
fund by way of hiring of buildings
and showing patronage to a few peo-
ple. Irregular and illegal procedures
have been followed. Bangalore is a
naturally air-conditioned city, but Rs.
3.35 lakhs have been spent there on
air-conditioning the residence and
office, and Rs. 2.771 have been paid as
rent to a building without occupying
it. Rs. 1.3 lakhs have been advanced to
the landlord, and Rs. 8,000 has been
charged as brokerage; Rs. 2.32 lakhs
have been paid for a temporary build-
ing and rented premises, while the
actual cost is only one-third of this
amount.